

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 59/GT/2022

Subject : Petition for determination of tariff for Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : Bhartiya Rail Bijlee Company Limited

Respondents : East Central Railway and 2 others

Date of Hearing : **27.6.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member

Parties Present : Ms. Ritu Apurva, Advocate, BRBCL
Ms. Sanjeevni Mishra, Advocate, BRBCL
Ms. Rohini Prasad, Advocate, Bihar Discoms
Shri Anup Kashyap, Advocate, Bihar Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner, submitted that the Petitioner may be permitted two weeks' time to file certain additional information sought by the Commission vide ROP of the hearings dated 6.12.2023 and 18.3.2024. Accordingly, the learned counsel prayed for adjournment of the hearing.

2. The learned counsel for the Respondent Bihar Discoms prayed that the respondents may be granted time to file their reply to the additional information to be filed by the Petitioner.
3. The Commission, after hearing the parties, directed the Petitioner to submit the additional information (sought vide ROP dated 6.12.2023 and 18.3.2024) complete in all respects, **by 4.7.2024**, after serving a copy to the Respondents. The Respondents are permitted to file their replies, by **8.7.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, till **10.7.2024**.
4. The Petition will be listed for hearing on **11.7.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

